

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

D.A. NO. 1837/92

HON'BLE JUSTICE CHETTUR SANKARAN NAIR, CHAIRMAN
HON'BLE SHRI R.K. AHOOJA, MEMBER (A)

(15)

New Delhi, this 31st day of October, 1996

1. R.K. Chaturvedi
s/o Sh. K.N. Chaturvedi
Age 30 years H.S. Fitter
2. K. Bhandari, s/o Jagan Bhandari
Age 38 years
Material Chaser
3. Tota Ram Sharma
s/o DD Sharma
Age 37 years, Wireman
4. Pyare Lal, s/o Sh. Navrang Singh
Age 33 years, Lineman
5. Kashinath Ray
s/o Shri SP Ray
Age 38 years,
Material Chaser
6. Ramesh Kumar
s/o Sh. Gobardhan Singh
Age 32 years
Khalassi
7. Kishan Pal Singh
s/o Shri H. Singh
Age 32 years
B.T. Lineman
8. N.R. Das, s/o Sh. S.R. Das
Age 33 years
Khalassi
9. Pramod Kumar
s/o Sh. Ram D. Upadhyay
Age 29 years
Khalassi
10. Rajab Khan, s/o Nizam Khan
Age 32 years
Towar Wagon Driver
11. Hari Prasad, s/o Ram Singh
Age 32 years
Khalassi

12. Ramesh, s/o Sh. Babu Lal
Age 33 years
Khalassi

13. Chirajji Lal, s/o Sh. Gyadin
Age 29 years
Khalassi

14. Kailash Chand,
s/o Sh. Prakash Chand
Age 30 years
Khalassi

..... Applicants

Divisional Electrical Engineer
Durg-Nagpur Railway Electrification
Project, Bilaspur, M.P.

... Applicants

(b)

(by Shri K.N.R. Pillai, Advocate)

vs.

1. Union of India
through the Secretary
Ministry of Railways
(Railway Board)
NEW DELHI.

2. The General Manager
Central Railway
Bombay VT.

3. The General Manager
South Eastern Railway
Calcutta

4. The Divisional Railway Manager
Central Railway
Jhansi, M.P.

5. The Divisional Railway Manager,
South Eastern Railway
Nagpur

6. The Chief Project Manager
Durg Nagpur Railway Electrification
Project, Bilaspur,
M.P.

.... Respondents

(by Sh. H.K. Gangwani, Advocate)

(A)

ORDER

CHETTUR SANKARAN NAIR (J), CHAIRMAN

Applicants seek a direction to Respondents to screen them for absorption in Skilled Grades in the 25% quota in terms of paragraph 2007(3) of the Indian Railway Establishment Manual. Respondents submit that they propose to screen qualified persons, but that screening has not been made due to the pendency of this Original Application. The case of Applicants may be considered for screening as proposed by the Railways. If the Applicants are aggrieved by the outcome of the screening, they may resort to such remedies as may be available to them under law. The Application is disposed of.
No costs.

New Delhi, dated the 31st day of October, 1996.

R. K. Ahuja
(R.K. AHOOJA)
Member (A)

Chester
(CHETTUR SANKARAN NAIR (J))
Chairman

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